

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 31/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking directions upon the Respondents to pay interest computed on compounding basis for delay in payment of monthly invoices issued in terms of the PSA dated 31.12.2021 and subsequent amendments thereto.

Petitioner : SEIL Energy India Limited

Respondent : APPCC and 3 others

Date of Hearing : **20.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sajan Poovayya, Senior Advocate, SEIL
Shri Hemant Singh, Advocate, SEIL
Shri Harshit Singh, Advocate, SEIL
Shri Devansh Pundir, Advocate, SEIL
Ms. Raksha Agarwal, Advocate, SEIL
Shri Rudrajit Ghosh, Advocate, APPCC

Record of Proceedings

The case was called out for a hearing through virtual mode.

2. During the hearing, the learned senior counsel for the Petitioner made detailed oral submissions, referring to the pleadings. He requested that the Respondents may be directed to pay the admitted amount forthwith and the parties may further be directed to reconcile the balance outstanding amount. He also requested to file its written submissions in the matter.
3. The learned counsel for the Respondent, APPCC, sought time to file its written submissions in response to the written submissions proposed to be filed by the Petitioner.
4. The Commission, after hearing the parties, permitted the Petitioner to file its written submissions on or before **5.8.2026**, after serving a copy on the Respondents. The Respondents are also permitted to file their written submissions thereafter, on or before **20.8.2026**, with a copy to the Petitioner.



5. The matter is *part-heard, and* shall be listed for hearing of the Respondents on **27.8.2026.**

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

